

than sulphones, are also now available, but these serve the purpose of adjuvant and alternative drugs.

(d) Ycs.

(e) No.

घानी का तेल

*११४७. श्री अमर सिंह डाबर : क्या खाद्य और कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि घानी के तेल-उत्पादन में निरन्तर कमी हो रही है ;

(ख) यदि हाँ, तो इसके क्या कारण हैं; और

(ग) क्या घानी के तेल-उद्योग को कोई आर्थिक सहायता दी गई है या दिये जाने का विचार है ?

खाद्य और कृषि मंत्री (श्री ए० पी० जैन) :

(क) तथा (ग) सभा की टेबिल पर एक विवरण रख दिया गया है। [बिलिये परिशिष्ट ६, अनुबन्ध सं० ३७]

CHARGE-ALLOWANCE TO NON-GAZETTED STAFF

*1148. **Shri B. Y. Reddy** : Will the Minister of **Communications** be pleased to state whether there is any proposal to give charge-allowance to non-gazetted staff holding charge of communication stations and aerodromes?

The Minister in the Ministry of Communications (Shri Raj Bahadur) : Government is examining the question of granting an allowance to the non-gazetted staff of the Civil Aviation Department who hold charge of Aerodromes. No such proposal in respect of the non-gazetted staff holding charge of communication stations is under consideration.

INDO-U.S. TECHNICAL CO-OPERATION

*1149. { **Sardar Iqbal Singh** :
Shri R. K. Gupta :

Will the Minister of **Communications** be pleased to refer to the reply given to Starred Question No. 522

on the 5th December, 1955 and state the names of aerodromes to be developed under the Indo-U.S. Technical Co-operation Programme?

The Minister in the Ministry of Communications (Shri Raj Bahadur) : I lay on the Table of the Lok Sabha a statement giving the requisite information. [See Appendix VI, annexure No. 38]

DEMURRAGE CHARGES

638. Thakur Jugal Kishore Sinha : Will the Minister of **Railways** be pleased to state :

(a) the authorities and conditions for remitting the demurrage charge; and

(b) whether such remission is in the sole discretion of the officer concerned or there are orders or rules for the guidance of the remitting authorities?

The Deputy Minister of Railways and Transport (Shri Alagesan) : (a) and (b). The powers in respect of remission of demurrage charges have been delegated to the authorities named below upto the extents shown against each :

| Authority | Extent of delegation up to Rs. (in each case) |
|--|---|
| General Manager | Full |
| Heads of Departments | 5,000 |
| Dy. Heads of the Departments, Regional and Divisional Superintendents. | 2,000 |
| Senior Scale Officers | 250 |
| Assistant Officers | Nil. |

While no specific conditions and/or rules as such have been prescribed for remission of demurrage charges, such remission is sanctioned at the discretion of the officers as empowered above in exceptionally genuine cases either partially or wholly in the circumstances, amongst others, shown in the attached statement depending upon the merits of each individual case. [See Appendix VI, annexure No. 39]